



2026:AHC:125480

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 19135 of 2026

Sonu

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sandeep Kumar Srivastava
Counsel for Opposite Party(s)	:	G.A.

Court No. - 5

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Shri Sandeep Kumar Srivastava, learned counsel for the applicant, Shri B.P. Singh, learned A.G.A. for the State and perused the record.

2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant with a prayer to release him on bail in Case Crime No. 467 of 2025, under Sections 191(2), 333, 352, 115(2), 118(1), 103(1), 109 and 3(5) of B.N.S., registered at Police Station Mandi Dhanaura, District J.P. Nagar (Amroha) during pendency of the trial.

3. It has been submitted by learned counsel for the applicant that the applicant is not named in the FIR and five named accused persons namely Bansi, Charan Singh, Abhishek, Ajay and Nempal have already been granted bail by the Co-ordinate Bench of this Court. Another co-accused Brahmpal Singh and Aadit @ Chotu who are not named in the FIR has been granted bail by co-ordinate Bench of this Court. It is further submitted that name of the applicant has surfaced during investigation in the CCTV footage. No specific role has been assigned to the applicant and general role has been assigned against all the accused persons. The applicant is languishing in jail since 07.04.2026 undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

4. On the other hand, learned A.G.A. has opposed the prayer for grant of bail to the applicant and it is submitted that applicant has identified in the CCTV footage.

5. As per allegations of FIR, five named accused persons is said to have assaulted the first informant and his brother Ravi as a result of which the brother of the first informant died and first informant received multiple injuries on his person. All the named accused persons namely Bansi, Charan Singh, Abhishek, Ajay and Nempal have already been granted bail by the Co-ordinate Bench of this Court. Another co-accused Brahmpal Singh and Aadit @ Chotu who are not named in the FIR have been granted bail by co-ordinate Bench of this Court. No specific role has been assigned to the applicant.

6. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is ALLOWED.

7. Let the applicants- **Sonu** involved in the aforesaid case crime be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any unnecessary adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. It is clarified that anything said in this order is limited to the purpose of

determination of this bail application and will, in no way, be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

June 2, 2026
Imtiyaz

(Jitendra Kumar Sinha,J.)